

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1680/99

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New Delhi, this the 1st day of August, 2000

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)  
HON'BLE MR. S.A.T. RIZVI, MEMBER (A)

1. All India Kendriya Vidyalaya Group-D Staff Association (Delhi Region) Through its President Yograj Chandelia having its Regd. Office at Kendriya Vidyalaya Pushp Vihar Sector-3, M.B.Road, Saket, New Delhi.
2. Dal Chand, S/O Sh. Dauji Ram, Kendriya Vidyalaya, AFS Tughlakabad, New Delhi.

R/O D-351, JJ Camp, TIGRI, New Delhi.

....Applicants

(By Advocate: None for applicants)

Versus

1. Commissioner, Kendriya Vidyalaya Sangathan, 18, Shaheed Jeet Singh Marg, New Mehrauli Road, New Delhi-67.
2. Assistant Commissioner, Kendriya Vidyalaya Sangathan, JNU Campus, New Mehrauli Road, New Delhi-67.

....Respondents

(By Advocate: Sh. S.Rajappa)

ORDER (Oral)

Hon'ble Mrs. Lakshmi Swaminathan, Member (J)

None has appeared on behalf of the applicants even on the second call. Counter reply on behalf of the respondents has been filed as far back as 26.4.2000. It is seen from the orders that none has been appearing for the applicants and no rejoinder has also been filed by them.

2. The respondents in their reply have taken a preliminary objection that the applicants have no locus standi to prefer the present application as they are not

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the recognised association. This averment of the respondents has not been in any way controverted by the applicants. It also appears from the aforesaid order that the applicants, after perusing the reply filed by the respondents, have accepted the averments of the respondents and are no longer interested in pursuing the case.

3. In view of what has been stated above, the OA is dismissed as not maintainable leaving it open to the applicants to pursue their remedies in accordance with law. No order as to costs.

*S*  
(S.A.T.Rizvi)  
Member (A)

*Lakshmi Swaminathan*  
(Mrs. Lakshmi Swaminathan)  
Member (J)

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